

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).37457/2013

(From the judgement and order dated 26/09/2013 in CMWP No.25957/2013
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for intervention, permission to raise addl. grounds
and file addl. document and prayer for interim relief)

Date: 17/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.

For Respondent(s)

Mr. Amarendra Sharan, Sr. Adv.
Mr. Amit Kumar, Adv. (Not present)

Mr. Vinay Garg, Adv.
Mr. Pawan Shree Agrawal, Adv.
Mr. Mukesh Goswami, Adv.

UPON hearing counsel the Court made the following
O R D E R

No coercive steps shall be taken for recovery of the amount in
question till 28th April, 2014.

List the matter on 11th April, 2014.

| (Sarita Purohit)
| Court Master

| | (Sneh Bala Mehra)
| | Assistant Registrar

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